

Karnataka Prevention Of Dangerous Activities Of Bootleggers, Drug Offenders, Gamblers, Goondas, Immoral Traffic Offenders And Slum Grabbers (Amendment) Act, 2000

16 of 2001

[01 May 2001]

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An Act further to amend the Karnataka Prevention of Dangerous Activities of Boot Leggers, Drug-Offenders, Gamblers, Goondas, Immoral Traffic Offenders and Slum-Grabbers Act, 1985. Whereas it is expedient further to amend the Karnataka Prevention of Dangerous Activities of Boot Leggers, Drug-offenders, Gamblers, Goondas, Immoral Traffic Offenders and Slum-Grabbers Act, 1985 (Karnataka Act 12 of 1985) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty first year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Prevention of Dangerous Activities of Boot-Leggers, Drug-offenders, Gamblers, Goondas, Immoral Traffic Offenders and Slum-Grabbers (Amendment) Act, 2000.

(2) It shall come into force at once.

2. Amendment Of Section 2 :-

In clause (g) of section 2 of the Karnataka Prevention of Dangerous Activities of Boot-Leggers, Drug-offenders, Gamblers, Goondas, Immoral Traffic Offenders and Slum-Grabbers Act, 1985 (Karnataka Act 12 of 1985), for the words and figures "under Chapter XVI" the words and figures "under Chapter VIM, Chapter XV, Chapter XVI" shall be substituted.